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## CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

## ORIGINAL APPLICATION NO.340 OF 2010 Cuttack this the 6th day of July, 2010

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Fakir Ch.Jena ...Applicant
-VERSUSUnion of India & Ors. Respondents
ORDER

Heard the learned counsel for the applicant and perused the materials on record.

The grievance of the applicant herein is that after the death of his son, who was serving as Clerk in the Department of Posts at Jajpur, the Respondent-Department have not yet released the death benefits/entitlements to the legal heirs of the deceased. The representation made in this regard having not been responded, this Original Application has been filed for direction to the Respondents to release the death benefits in favour of legal heirs and to provide compassionate appointment either in favour of the wife or son of the deceased.

Having regard to the submissions made above, I am of the view that it would best serve the purpose if Respondent No.2, to whom representations vide Annexures-16/A to 18/A have been addressed and are pending consideration is directed to consider those pending representations and pass a reasoned and speaking order within a period of thirty days from the date of receipt of copy of this order and communicate the decision taken thereon to the applicant within a week therefrom.

Ordered accordingly.

With the above observation and direction, this O.A. is disposed of at the setage of admission. No costs.

Shri S.B.Jena, learned A.S.C. is present and heard.

Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and copies of the order be made over to the learned counsel for the parties.

ADMINISTRATIVE MEMBER